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In the Central Administrative Tribunal
Principal Bench: New Delhi

OA No.2606/92

(4)
Date of decision: 22.02.1993.

Shri Babu Lal Gautam

...Petitioner

Versus

Lt. Governor, Delhi and others

...Respondents

Coram:-

The Hon'ble Mr. I.K. Rasgotra, Member (A)
The Hon'ble Mr. C.J. Roy, Member(J)

For the petitioner

Shri Shyam Babu, Counsel.

For the respondents

Ms. Ashoka Jain, Counsel.

Judgement(Oral)
(Hon'ble Mr. I.K. Rasgotra, Member (A))

The learned counsel for the petitioner submitted that this matter is covered by the judgement of the Tribunal in a batch of Applications, one of which is OA-1046/88 Shri Mohan Lal vs. Delhi Administration. We have perused the judgement and gone through the records of the case. The short matter involves in this case is the fixation of seniority with reference to the date of appointment/completion of probation training etc. and not with reference to the date of confirmation. This matter stands concluded by the judgement in OA 1046/88 (supra) where we observed as under:-

"26. Following the decision of this Tribunal in cases of Narender Kumar, Krishan Kumar, and Devender Kumar, we direct the respondents to review and reconsider the confirmation of the applicants in OA Nos.1046/88, 778/87, 182/88, 439/87, 721/88 and 1558/87. In case their batchmates having more or less similar records prior to confirmation, have been confirmed w.e.f. 22.5.1974, the applicants should also be given the benefit of confirmation

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as Sub Inspectors from the said date. Similarly the case of the applicants in OA No.1864/87 should also be reviewed and reconsidered for the purpose of confirmation. In case his batchmates having more or less similar records prior to confirmation have been confirmed w.e.f. 10.3.1976, the applicant should also be given the benefit of confirmation as Sub Inspector from the said date. "

2. Keeping in view the facts and circumstances of the case, we are of the opinion that the petitioner herein is also entitled to the identical benefits as the petitioner in CA 1046/88 (supra) and batch of cases. Ordered accordingly. No costs.


(C.J. Roy)
Member(J)


(I.K. Rasgotra)
Member(A)